

**COURT-I**

**IN THE APPELLATE TRIBUNAL FOR ELECTRICITY  
(Appellate Jurisdiction)**

**IA NO. 517 OF 2019 IN  
APPAL NO. 67 OF 2019 &  
IA NO. 1724 OF 2019**

**Dated : 17<sup>th</sup> September, 2019**

**Present: Hon'ble Mrs. Justice Manjula Chellur, Chairperson  
Hon'ble Mr. Ravindra Kumar Verma, Technical Member**

**In the matter of:**

**M/s Olam Agro India Pvt. Limited**

**...Appellant(s)**

**Versus**

**Maharashtra Electricity Regulatory Commission & Ors. ...Respondent(s)**

Counsel for the Appellant(s) : Mr. Hemant Singh  
Mr. Lakshyajit Singh Bagdwal

Counsel for the Respondent(s) : Mr. Sudhanshu S. Choudhari  
Mr. Yogesh Kolte for R-2

**ORDER**

**IA No. 1724 of 2019**

*(Application for condonation of delay in filing reply)*

For the reasons mentioned in the application, delay of 25 days in filing the reply is condoned.

Application is disposed of.

**IA NO. 517 OF 2019 IN  
APPEAL NO. 67 OF 2019**

Rejoinder, if any, shall be filed within one week.

List the IA for hearing on **03.10.2019**.

**(Ravindra Kumar Verma)  
Technical Member**

*mk/mkj*

**(Justice Manjula Chellur)  
Chairperson**